

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH"

O.A.No. 600/2000

Tuesday this the 6th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

A. Palanisamy  
Chief Commercial Clerk  
Southern Railway,  
Erode Junction R.S&P.O. ....Applicant

(By Advocate Mr. T.C.Govindaswamy (rep.))

Vs.

1. Union of India, represented by  
the Secretary to Government of India,  
Ministry of Railways,  
New Delhi.
2. The Senior Divisional Commercial Manager,  
Southern Railway,  
Palghat Division,  
Palghat. ....Respondents

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 6.6.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the applicant seeking to have Annexure.A1 Enquiry report set aside. When the application came up for admission, the counsel for applicant submits that after considering the report made by the enquiry officer, a penalty has been imposed on the applicant and that the applicant would like to challenge the penalty order. The counsel therefore, prays that the applicant may be allowed to withdraw this application with liberty to file another application challenging

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the penalty order passed. Liberty is granted and the application is dismissed as withdrawn. No order as to costs.

Dated the 6th day of June, 2000

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure.A1: A true copy of the Enquiry Report bearing No.CON/J/V/351 dated 6.9.99 communicated by the second respondent.